

RATIFIED MINUTES OF MEETING No.13/17 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 27.09.2016 ACTUALLY HELD ON 30.09.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 13/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 27.09.2016 was actually held on 30.09.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC.

1	Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments. Case is deferred to 08.11.2016.				

2	Case No.: 4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for				

comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 and 29.12.2015 to expedite comments.
Case is deferred to 08.11.2016.

3	Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:08.11.2016
	Decision: The committee noted that the firm's reply dated 26.09.2016 has been sent to DIPP on 28.09.2016 for examination and comments. Case is deferred to 08.11.2016.			

4	Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:08.11.2016
	Decision: The committee noted that the firm's reply dated 26.09.2016 has been sent to DIPP on 28.09.2016 for examination and comments. Case is deferred to 08.11.2016.			

5	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:08.11.2016
	Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 08.11.2016			

6	Case No.:3/24/80-ALC2/2015	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Closed
	HQ File :01/80/050/00440/AM16/	RLA File :05/23/040/00346/AM15/	Lic.No/Date:0510391917 11.11.2014	
	Decision: The committee noted that neither the firm nor the RA has forwarded hard copy of the application for consideration of the case and decided to close the case. RA may take further necessary action accordingly.			

7	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:08.11.2016

Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 08.11.2016.

8	Case No.: 3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:08.11.2016

Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 08.11.2016.

9	Case No.: 40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:25.10.2016

Decision: The committee noted that the firm has not replied to the C&PC deficiency letter dated 04.05.2016 sent to the firm on 05.05.2016 through email and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.

10	Case No.: 41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:08.11.2016

Decision: The committee noted that the firm's reply dated 13.05.2016 has been sent to C&PC on 17.05.2016 for comments. Case is deferred to 08.11.2016.

11	Case No.: 42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:08.11.2016

Decision: The committee noted that the firm's reply dated 13.05.2016 has been sent to C&PC on 17.05.2016 for comments. Case is deferred to 08.11.2016.

12	Case No.: 52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:08.11.2016

Decision: The committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 20.01.2016 for comments. Case is deferred to 08.11.2016.

13	Case No.: 37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
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HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:08.11.2016
Decision: The committee noted that the firm's reply dated 01.09.2016 has been sent to C&PC on 02.09.2016 for comments. Case is deferred to 08.11.2016.			

Case No.:38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:25.10.2016
Decision: The committee noted that the firm has requested for fixation of norms on repeat basis vide letter dated 01.09.2016 and decided send the case to MSME (Chemical) for examination and comments. Case is deferred to 25.10.2016.			

Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 08.11.2016.			

Case No.:39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:25.10.2016
Decision: The committee noted that the firm has requested for fixation of norms on repeat basis vide letter dated 01.09.2016 and decided send the case to MSME (Chemical) for examination and comments. Case is deferred to 25.10.2016.			

Case No.:4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Rejected
HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 18.05.2016 sent directly to the firm followed by final reminder sent to the firm on 30.08.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Rejected
HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated			

18.05.2016 sent directly to the firm followed by **final reminder** sent to the firm on 30.08.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.
RA may take further necessary action accordingly.

19	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:08.11.2016
Decision: The committee noted that the firm's reply dated 14.06.2016 has been sent to C&PC on 08.07.2016 for comments. Case is deferred to 08.11.2016.				

20	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 07.04.2015 sent to DHI on 12.04.2016 for comments. Case is deferred to 08.11.2016.				

21	Case No.:58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 08.11.2016.				

22	Case No.:66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Approved
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	
Decision: The committee decided to ratify the norms as per Sub Committee report based upon the written recommendation of DHI vide UO No. nil dated 31.03.2015 as the firm has submitted Essentiality certificate from Directorate General of Hydrocarbons vide letter No. Botil/5505/0510393197/CS dated 27.09.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

23	Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:08.11.2016
Decision: The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on 18.02.2016 for examination and comments. Case is deferred to 08.11.2016.				

24	Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Rejected
	HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	
Decision: The Committee noted that the firm has not replied to the final reminder sent to them on 30.08.2016 to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

25	Case No.:14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Rejected
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	
Decision: The Committee noted that the firm has not replied to the final reminder sent to them on 30.08.2016 to furnish essentiality certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

26	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 08.11.2016.				

27	Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 08.11.2016.				

28	Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. Case is deferred to 08.11.2016.				

	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
29	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 15.03.2016 has been sent to MSME on 18.03.2016 for comments. Case is deferred to 08.11.2016.				

	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
30	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 22.03.2016 has been sent to DHI on 28.03.2016 for comments. Case is deferred to 08.11.2016.				

	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
31	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 08.11.2016.				

	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
32	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for comments. Case is deferred to 08.11.2016.				

	Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Rejected
33	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to the firm on 02.06.2016 sent directly to the firm followed by final reminder on 30.08.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

	Case No.:4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
34	HQ File	RLA File	Lic.No/Date:0410160639	Defer

:01/80/050/00189/AM16/	:04/24/040/00053/AM16/	05.06.2015	Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 08.11.2016.			

35	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 08.11.2016.				

36	Case No.:6/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Approved
	HQ File :01/80/050/00464/AM16/	RLA File :03/95/040/01011/AM15/	Lic.No/Date:0310796881 25.06.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/80/2016-TSW/36 dated 30.09.2016 as under:-				
1. Net empty weight of export items at Sl. No. 1 & 3 may be specified as 31.9 MT each. 2. Net empty weight of export items at Sl. No. 2 & 4 may be specified as 54.22 MT each. 3. Import items at Sl. Nos. 1 to 5 shall be of relevant grade and thickness as contained in the export items. 4. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 & 4. 5. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 4. 6. Quantity of import item at Sl. No. 4 may be allowed as 2554 Kgs. as 1.03 Kgs./Kg. content in the export items at Sl. No. 2 & 4. 7. Quantity of import item at Sl. No. 5 may be allowed as 13020 Kgs. as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 3. 8. Quantities of import items at Sl. No. 6 & 7 may also be specified as 48 Nos. & 20 Nos. respectively 9. Import items at Sl. No. 6 & 7 may be allowed on net to net basis with accountability clause. 10. Import items at Sl. No. 8 & 9 shall be of relevant grade and dia. as contained in the export items. 11. Quantity of import item at Sl. No. 8 may be allowed as 16524 Kgs. (13400 Meters) inclusive of 2 % wastage. 12. Quantity of import item at Sl. No. 9 may be allowed as 16320 Kgs. (13000 Meters) inclusive of 2 % wastage. 13. Quantities of import items at Sl. No. 10, 11, 12 & 13 (welding consumables) may be allowed as 2398 Kgs., 2380 Kgs., 1547 Kgs. & 3945 Kgs. respectively.				
RA may take further necessary action accordingly.				

37	Case No.:5/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Approved
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HQ File :01/80/050/00463/AM16/	RLA File :03/95/040/00969/AM15/	Lic.No/Date:0310796962 30.06.2015	
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Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/80/2016-TSW/37 dated 30.09.2016 as under:-

1. Net empty weights of export products may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	62	5	234	9	135	13	85.4
2	274	6	56	10	85	14	34
3	56	7	67	11	139		
4	130	8	42	12	107		

2. Import items at Sl. Nos. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export items.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as 544462 Kgs & 113967 Kgs. respectively as 1.05 Kgs./Kg. content in the export items.
5. Quantities of import items at Sl. No. 4, 5, 10 & 11 may also be specified as 450 Nos. , 2 Nos., 3550 Nos. & 800 Nos. respectively.
6. Import items at Sl. No. 4, 5, 10 & 11 may be allowed on net to net basis with accountability clause.
7. Import items at Sl. No. 6 to 9 shall be of relevant grade and dia. as contained in the export items.
8. Quantities of import items at Sl. No. 6, 7, 8 & 9 may be also be specified as 56060 Meters, 179200 Meters, 9010 Meters & 2000 Meters respectively.
9. Quantities of import items at Sl. No. 6, 7, 8 & 9 may be allowed inclusive of 2 % wastage as claimed by the firm.
10. Quantities of import items at Sl. No. 12, 13, 14 & 15 (welding consumables) may be allowed a 41008 Kgs., 14772 Kgs., 20000 Kgs. & 61008 Kgs.. respectively.
11. Quantity of import item at Sl. No. 16 may be allowed as 52729 Kgs. as 1.393 Kgs./kg. content in export items after taking 20 % recovery from scrap.

RA may take further necessary action accordingly.

38	Case No.:3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Closed
	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015	
Decision: The Committee noted that RA, Chandigarh vide its email dated 07.09.2016 has informed that the above mentioned AA has been issued on repeat basis and accordingly decided to close the case. RA may take further necessary action accordingly.				

39	Case No.:1/13/80-ALC2/2016	Party Name: GREAT INDIA STEEL FABRICATORS	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3310030241	Defer

:01/80/050/00342/AM17/	:33/24/040/00004/AM16/	07.09.2015	Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 20.09.2016 for comments. However, DIPP has informed that the case pertains to DHI and accordingly decided to send the application to DHI for examination and comments. Case is deferred to 08.11.2016.			

40	Case No.: 7/7/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Approved
	HQ File :01/80/050/00228/AM17/	RLA File :07/21/040/00975/AM16/	Lic.No/Date:0710109372 09.02.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of MSME vide UO No.TL-13024/133/2016-MMM&A-DCMSME dated 28.09.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

41	Case No.: 20/7/80-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm has not replied to the DEIT deficiency letter sent to them directly on 22.07.2016 and decided to send final reminder to the firm to furnish reply. Case is deferred to 08.11.2016.				

42	Case No.: 9/7/80-ALC2/2016	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00230/AM17/	RLA File :09/24/040/00672/AM16/	Lic.No/Date:0910063255 12.02.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 29.06.2016 for comments. Case is deferred to 08.11.2016.				

43	Case No.: 18/7/80-ALC2/2016	Party Name: JS MEDIMAX PVT LTD	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Rejected
	HQ File :01/80/050/00239/AM17/	RLA File :05/23/040/00519/AM16/	Lic.No/Date:0510397752 29.02.2016	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 18.07.2016 through email followed by final reminder on 30.08.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

44	Case No.: 11/7/80-ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00232/AM17/	RLA File :09/24/040/00717/AM16/	Lic.No/Date:0910063349 02.03.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter				

sent to the firm on 30.08.2016 through email and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.
Case is deferred to 08.11.2016.

45	Case No.: 6/7/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Approved
	HQ File :01/80/050/00227/AM17/	RLA File :07/21/040/01090/AM16/	Lic.No/Date:0710109533 16.03.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of MSME vide UO No.TL-13024/134/2016-MMM&A-DCMSME dated 28.09.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

46	Case No.: 19/7/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00240/AM17/	RLA File :04/24/040/00258/AM16/	Lic.No/Date:0410161720 18.03.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 30.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.11.2016.				

47	Case No.: 15/7/80-ALC2/2016	Party Name: ANUPAM INDUSTRIES LTD	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00236/AM17/	RLA File :34/21/040/00609/AM16/	Lic.No/Date:3410042002 23.03.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 30.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.11.2016.				

48	Case No.: 5/13/80-ALC2/2016	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00346/AM17/	RLA File :31/83/040/00190/AM16/	Lic.No/Date:3110066088 23.03.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. However, as the case pertains to DIPP, NC decided to send the application to DIPP for examination and comments. Case is deferred to 08.11.2016.				

49	Case No.: 8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
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HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's reply dated 22.08.2016 has been sent to DHI on 23.09.2016 for examination and comments. Case is deferred to 08.11.2016.			

Case No.:16/7/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00237/AM17/	RLA File :05/23/040/00025/AM17/	Lic.No/Date:0510398324 27.04.2016	Defer Date:08.11.2016
50	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 30.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.11.2016.		

Case No.:2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
51 HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 08.11.2016.			

Case No.:3/7/80-ALC2/2016	Party Name: MAHIMA UDYOG	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
52 HQ File :01/80/050/00224/AM17/	RLA File :05/24/040/00037/AM17/	Lic.No/Date:0510398362 03.05.2016	Defer Date:08.11.2016
Decision: The committee noted that the firm and RA were reminded through email dated 18.07.2016 and 30.08.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to send final reminder to send the same failing which the case will be closed on the part of DGFT HQ. Case is deferred to 08.11.2016.			

Case No.:2/7/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
53 HQ File :01/80/050/00223/AM17/	RLA File :03/95/040/00743/AM16/	Lic.No/Date:0310804703 16.05.2016	Defer Date:08.11.2016
Decision : The committee noted that the firm and RA were reminded through email dated 18.07.2016 and 30.08.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to remind again to send the same. It is also decided to send a separate mail to RA for sending hard copy of the application. Case is deferred to 08.11.2016.			

Case No.:4/7/80-ALC2/2016	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
54 HQ File	RLA File	Lic.No/Date:3110066146	Defer

:01/80/050/00225/AM17/	:31/83/040/00009/AM17/	16.05.2016	Date:08.11.2016
Decision: The committee noted that DHI vide UO No.3 (81)/16-TSW (B) dated 14.09.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to firm). Case is deferred to 08.11.2016.			

Case No.:12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
55 HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 08.11.2016.			

Case No.:8/7/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Approved
HQ File :01/80/050/00229/AM17/	RLA File :05/23/040/00061/AM17/	Lic.No/Date:0510398548 18.05.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/80/2016-TSW/56 dated 30.09.2016 as under:-			
56	1. Net Fabricated weight of export items at Sl. No. 1, 2 & 3 may be specified as 445 MT, 60 MT & 522 MT respectively.		
	2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 10 to 13.		
	3. Quantity of import item at Sl. No. 1 may be allowed as 673301 Kgs. as 1.074 Kgs/Kg. content in the export products after taking 1/3 rd recovery from scrap.		
	4. Quantity of import item at Sl. No. 2 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 39325 Kgs. inclusive of 19.8 % wastage after taking 20 % recovery from scrap.		
	5. Quantities of import items at Sl. No. 3, 5, 7 & 22 may be allowed as applied for being less than 0.4 % FOB value of exports.		
	6. Quantity of import item at Sl. No. 4 may be allowed as 3 No. on net to net basis. Duty free weight of this item may be allowed as 24680 Kgs. inclusive of 4.98 % wastage as claimed by the firm.		
	7. Quantity of import item at Sl. No. 6 may be allowed as 6 No. on net to net basis. Duty free weight of this item may be allowed as 104692 Kgs. inclusive of 7.9 % wastage after taking 20 % recovery from scrap.		
	8. Quantity of import item at Sl. No. 8 may be allowed as 177 No. on net to net basis. Duty free weight of this item may be allowed as 70265 Kgs. inclusive of 5 % wastage as claimed by the firm.		
	9. Quantity of import item at Sl. No. 9 may be allowed as 3 No. on net to net basis. Duty free weight of this item may be allowed as 10235 Kgs. inclusive of 5 % wastage as claimed by the firm.		
	10. Total quantity of import items at Sl. No. 10 & 11 put together may be allowed as 126786 Kgs. as 1.155 Kgs/Kg. content in the export products after taking 1/3 rd recovery from scrap.		
	11. Quantity of import item at Sl. No. 12 may be allowed as 253 Kgs. on net to net basis as claimed by the firm.		
	12. Quantity of import item at Sl. No. 13 may be allowed as 2463 Kgs. as 1.0275 Kgs/Kg. content in the export products as claimed by the firm.		

13. Quantity of import item at Sl. No. 14 may be allowed as 8 Nos. (572 Kgs.) on net to net basis as claimed by the firm.
14. Import items at Sl. No. 15 to 21, 24, 25 & 35 may be allowed on net to net basis with accountability clause.
15. Import item at Sl. No. 23 may be allowed as per policy for import of spares.
16. Quantities of import items at Sl. No. 26 to 33 may be allowed as applied for i.e. 25220 Kgs., 22800 Kgs., 22800 Kgs., 194 Kgs., 2830 Kgs., 53502, Kgs. 25530 Kgs. & 2886 Kgs. respectively.
17. Quantity of import item at Sl. No. 34 may be allowed as 5 Nos. (500 Kgs.) on net to net basis as claimed by the firm.
18. Import item at Sl. No. 35 to be supplied with export items.

RA may take further necessary action accordingly.

57	Case No.: 10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 08.11.2016.				

58	Case No.: 5/7/80-ALC2/2016	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00226/AM17/	RLA File :31/83/040/00015/AM17/	Lic.No/Date:3110066155 20.05.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 30.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.11.2016.				

59	Case No.: 23/7/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00244/AM17/	RLA File :03/95/040/00131/AM17/	Lic.No/Date:0310804858 20.05.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 08.11.2016.				

60	Case No.: 13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME Chemical Division) letter sent to the firm on 09.09.2016 through email and decided to send final				

reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.
Case is deferred to 08.11.2016.

61	Case No.: 1/7/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00222/AM17/	RLA File :22/24/040/00018/AM17/	Lic.No/Date:2210015497 10.06.2016	Defer Date:08.11.2016
Decision: The committee noted that the firm and RA were issued reminder through email on 18.07.2016 and 30.08.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to send another reminder to them to send the same. Case is deferred to 08.11.2016.				

62	Case No.: 2/10/80-ALC2/2016	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Approved
	HQ File :01/80/050/00273/AM17/	RLA File :05/23/040/00145/AM17/	Lic.No/Date:0510398950 30.06.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of MSME vide email dated 07.09.2016 as under:- "Import may be allowed as applied inclusive of 14% wastage on Repeat basis as AA No.0510364981 dated 09.09.2013." RA may take further necessary action accordingly.				

63	Case No.: 1/10/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00272/AM17/	RLA File :31/83/040/00039/AM17/	Lic.No/Date:3110066264 21.07.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 30.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.11.2016.				

64	Case No.: 3/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
	HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 08.11.2016.				

65	Case No.: 7/13/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80- ALC2/2016 27.09.2016	Status: Deferred
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HQ File :01/80/050/00348/AM17/	RLA File :05/23/040/00208/AM17/	Lic.No/Date:0510399364 05.08.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to DHI on 20.09.2016 for comments. Case is deferred to 08.11.2016			

Case No.:6/13/80-ALC2/2016	Party Name: GLOBE HI-FABS LLP	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00347/AM17/	RLA File :05/23/040/00213/AM17/	Lic.No/Date:0510399446 11.08.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 08.11.2016			

Case No.:8/13/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00349/AM17/	RLA File :08/24/040/00195/AM17/	Lic.No/Date:0810138478 12.08.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 20.09.2016 for comments. Case is deferred to 08.11.2016.			

Case No.:9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00350/AM17/	RLA File :53/24/040/00012/AM17/	Lic.No/Date:5310019203 26.08.2016	Defer Date:08.11.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 20.09.2016 for comments. Case is deferred to 08.11.2016.			

Case No.:4/13/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:13/80-ALC2/2016 27.09.2016	Status: Deferred
HQ File :01/80/050/00345/AM17/	RLA File :05/24/040/00292/AM17/	Lic.No/Date:0510399762 19.09.2016	Defer Date:08.11.2016
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 08.11.2016			

S.No.336

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.13/17		RLA, No.07/24/040/00187/AM09	0710059077
Date: 27.09.2016		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments.
Case is deferred to 08.11.2016.

S.No.337

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DES-I	Lic. No. & date
Meeting No.13/17		RLA, No.05/24/040/00447/AM14	0510380665
Date: 27.09.2016		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments.
Case is deferred to 08.11.2016.

S.No.338

Case No. A/R-144	M/s. L&T-MHI Boilers	HQF.No.01/80/050/00815/AM11/DES.I	Lic. No. & date
Meeting No.13/17	Pvt. Ltd.,	RLA, No.03/95/040/00824/AM11	0310610931
Date: 27.09.2016	Mumbai	Request for amendment of norms	dt.13.01.2011

Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 for examination and comments.
Case is deferred to 08.11.2016.

S.No.339

Case No. A/R-145	M/s. Larsen and Toubro	HQF.No.01/80/050/00417/AM12/DES.I	Lic. No. & date
Meeting No.13/17	Ltd., Mumbai	RLA, No.03/95/040/00648/AM12	0310665958
Date: 27.09.2016		Request for amendment of norms	dt.18.11.2011

Decision: The Committee noted that the firm's reply dated 07/07/2016 has been sent to DHI on 20.07.2016 for examination and comments.
Case is deferred to 08.11.2016.

S.No.340

Case No. A/R-146	M/s. Larsen and Toubro	HQF.No.01/80/050/00171/AM13/DES.I	Lic. No. & date
Meeting No.13/17	Ltd., Mumbai	RLA, No.03/95/040/00087/AM13	0310697187
Date: 27.09.2016		Request for amendment of norms	dt.01.06.2012

Decision: The Committee noted that the firm's reply dated 18.09.2015 has been sent to DHI on 08.01.2016 for examination and comments.
Case is deferred to 08.11.2016.

S.No.341

Case No. A/R-148	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM12/DES.I	Lic. No. & date
Meeting No.13/17		RLA, No.03/95/040/00166/AM152	0310640468
Date: 27.09.2016		Request for amendment of norms	dt.05.07.2011

Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 for examination and comments.

Case is deferred to 08.11.2016.

S.No.342

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.13/17		RLA, No.31/83/040/00183/AM12	3110051726
Date: 27.09.2016		Request for revision of norms	dt.07.12.2011

Decision: The Committee noted that the firm's request for revision of norms has been sent to DHI on 01.03.2016 for comments.

Case is deferred to 08.11.2016.

S.No.343

Case No. A/R-158	M/s. Powerwind Limited, Gurgaon	HQF.No.01/80/050/00180/AM16/DES.I	Lic. No. & date
Meeting No.13/17		RLA, No.05/24/040/00614/AM15	0510394137
Date: 27.09.2016		Request for fixation of norms	dt.07.05.2015

Decision: The committee noted that MSME (Chemical) vide OM No.TL-12021/8/2016-GC and F-DCMSME dated 14.09.2016 has advised that NC may take a view based on the norms recommended by C&PC. Accordingly, the Committee decided to ratify the norms as applied for as recommended by C&PC vide OM No.46011/64/2014-PC-II dated 20.05.2016 (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.344

Case No. A/R-163	M/s. Boysen India Ltd., Utter Pradesh	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.13/17		RLA, No.05/23/040/00096/AM16	0510394521
Date: 27.09.2016		Request for fixation of norms	dt.10.06.2015

Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 08.11.2016.

HAD
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.345

Case No. A/R-164	M/s. BIO-TECH Vision	HQF.No.01/80/050/00120/AM16/D ES.I	Lic. No. & date
Meeting No.13/17	Care Pvt. Ltd.,	RLA, No.08/24/040/00023/AM16	0810135195
Date: 27.09.2016	Ahmedabad	Request for revision of norms	dt.06.05.2015

Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 08.11.2016.

S.No.346

Case No. A/R-32	M/s. Larsen & Toubro	HQF.No.01/80/050/00351/AM16/DES.I	Lic. No. & date
Meeting No.13/17	Limited,	RLA, No.03/95/050/00249/AM16	0310798796
Date: 27.09.2016	Mumbai	Request for revision of norms	dt.10.09.2015

Decision: The Committee noted that the Applicant has submitted multiple requests for amendment in norms. In some of the items, quantities applied are more than what has been mentioned in the AA. The Committee decided to advise the firm to send a consolidated application **for amendment through RA along with justification for the same.**

Case is deferred to 08.11.2016.

S.No.347

Case No. A/R-35	M/s. Arioli Textiles	HQF.No.01/80/050/00211/AM15/DE S.I	Lic. No. & date
Meeting No.13/17	Machinery Pvt.	RLA, No.34/21/040/00090/AM15	3410040214
Date: 27.09.2016	Ltd., Vadodara	Request for fixation of norms	dt.06.06.2014

Decision: The Committee noted that the firm's request dated 29.03.2016 has been sent to MSME on 19.05.2016 for comments.

Case is deferred to 08.11.2016

S.No.348

Case No. A/R-36	M/s. Freedom Ophthalmic	HQF.No.01/80/050/00526/AM15/DE S.I	Lic. No. & date
Meeting No.13/17	Pvt. Ltd.,	RLA, No.04/24/040/00231/AM15	0410159838
Date: 27.09.2016	Hosur(TN)	Request for revision of norms	dt.04.12.2014

Decision: The Committee noted that the MSME (Chemical) vide OM No.TL-12024/30/2016-GC and F-DCMSME dated 23.08.2016 has provided their comments. NC decided to defer the case for the next meeting with all relevant papers.

Case is deferred to 08.11.2016.

H-2m
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.349

Case No. A/R-37	M/s. Larsen & Toubro	HQF.No.01/80/050/00403/AM14/DE S.I	Lic. No. & date
Meeting No.13/17	Limited,	RLA, No.03/95/050/00525/AM14	0310756062
Date: 27.09.2016	Mumbai	Request for amendment of norms	dt.20.10.2013

Decision: The Committee noted that the firm's reply dated 20.09.2016 has been sent to DIPP on 28.09.2016 for comments.

Case is deferred to 08.11.2016.

S.No.350

Case No. A/R-51	M/s. Minda Silca	HQF.No.01/80/050/01764/AM09/DE S.I	Lic. No. & date
Meeting No.13/17	Engineering	RLA, No.05/24/040/00706/AM09	0510235844
Date: 27.09.2016	Ltd., Greater Noida	Request for correction in export /import quantity of norms	dt.05.02.2009

Decision: The Committee noted that the firm's request has been sent to DHI on 30.06.2016 for comments.

Case is deferred to 08.11.2016.

S.No.351

Case No. A/R-54	M/s. Dee Development	HQF.No.01/80/050/00792/AM08/DES. I	Lic. No. & date
Meeting No.13/17	Engineers Ltd.,	RLA, No.05/24/040/00238/AM07	0510205473
Date: 27.09.2016	Faridabad	Request for ratification of norms	dt.27.06.2007

Decision: The Committee noted that the firm's request dated 14.05.2016 has been sent to DHI on 30.06.2016 for comments.

Case is deferred to 08.11.2016.

S.No.352

Case No. A/R-61	M/s. Tema India Ltd.,	HQF.No.01/80/050/00236/AM16/DE S.I	Lic. No. & date
Meeting No.13/17	Mumbai	RLA, No.03/95/040/00286/AM16	0310797164
Date: 27.09.2016		Request for fixation of norms	dt.10.07.2015

Decision: The Committee noted that DIPP vide ID No.12/80/2016-TSW/61-A/R has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-export product wise.
2. As per amendment sheet No. 3 dated 22.01.2016 attached with the Advance authorisation, quantity of import item at Sl. No. 1 (relevant Tubes) has been revised to 52270 Meters(59132 Kgs.). However, as per details submitted by the firm vide their letter dated 06.04.2016, requirement of import item No. 1 has been shown as 134935 Meters (125304 Kgs.) and the same may be clarified.

3. As per details submitted by the firm vide their letter dated 06.04.2016, weight of import items at Sl. No. 2, 3, 4 & 6 (Forgings) are more than the quantities in Advance Authorization and the same may be clarified.

Case is deferred to 08.11.2016.

S.No.353

Case No. A/R-62	M/s. Bharat Heavy	HQF.No.01/80/050/00776/AM11/DE S.I	Lic. No. & date
Meeting No.13/17	Electricals	RLA, No.04/24/040/00232/AM11	0410119697
Date: 27.09.2016	Ltd., Chennai	Request for revision/amendment of norms	dt.12.12.2010

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide UO No.3 (46)/2011-TSW (B) dated 01/09/2016 (copy to be sent to the firm & RA along with enclosures) for the purpose of regularization of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.354

Case No. A/R-64	M/s. Bharat Heavy	HQF.No.01/80/050/00682/AM10/DE S.I	Lic. No. & date
Meeting No.13/17	Electricals	RLA, No.04/24/040/00242/AM10	0410110351
Date: 27.09.2016	Ltd., Chennai	Request for revision/amendment of norms	dt.23.12.2009

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide UO No.3 (46)/2011-TSW (B) dated 01/09/2016 (copy to be sent to the firm & RA along with enclosures) for the purpose of regularization of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.355

Case No. A/R-65	M/s. Bharat Heavy	HQF.No.01/80/050/00792/AM11/DES .I	Lic. No. & date
Meeting No.13/17	Electricals	RLA, No.04/24/040/00261/AM11	0410123379
Date: 27.09.2016	Ltd., Chennai	Request for revision/amendment of norms	dt.08.02.2011

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide UO No.3 (46)/2011-TSW (B) dated 01/09/2016 (copy to be sent to the firm & RA along with enclosures) for the purpose of regularization of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.356

Case No. A/R-66	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00466/AM12/DE S.I	Lic. No. & date
Meeting No.13/17		RLA, No.04/24/040/00156/AM10 RLA, No.04/24/040/00155/AM10 RLA, No.04/24/040/00066/AM12 RLA, No.04/24/040/00242/AM10	(i) 0410108868 dt.28.10.2009 (ii) 041010878 6 dt.23.10.2009
Date: 27.09.2016		Request for revision/amendment of norms	(iii) 0410128794 dt.30.09.2011 (iv) 0410121382 dt.08.02.2011

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide UO No.3 (46)/2011-TSW (B) dated 01/09/2016 (copy to be sent to the firm & RA along with enclosures) for the purpose of regularization of the above mentioned AAs.

RA may take further necessary action accordingly.

S.No.357

Case No. A/R-75	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00247/AM15/D ES.I	Lic. No. & date
Meeting No.13/17		RA.F.No.07/24/040/00252/AM14	0710105948 dt.21.07.2014
Date: 27.09.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments.

Case is deferred to 11.10.2016.

S.No.358

Case No. A/R-76	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00686/AM07/D ES.I	Lic. No. & date
Meeting No.13/17		RA.F.No.07/24/040/00408/AM07	0710047580 dt.25.09.2006
Date: 27.09.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments.

Case is deferred to 11.10.2016.

S.No.359

Case No. A/R-80	M/s.Schmetz India Pvt. Ltd., Gandhidham	HQF.No.01/80/171/00021/AM15/DES.I	
Meeting No.13/17		Request for revision of wastage Norms of Industrial Sewing Machine Needles for 100% EOU as per Para 6.8 of FTP	
Date: 27.09.2016			

Decision: The Committee deliberated on the case and decided to maintain status quo so far as revision of norms is concerned.

RA may take further necessary action accordingly.

S.No.360

Case No. A/R-81	M/s. TPP Boilers Pvt.	HQF.No.01/80/050/00037/AM17/D ES.I	Lic. No. & date
Meeting No.13/17	LTd., Mumbai	RA.F.No.03/95/040/00696/AM16	0310801039
Date: 27.09.2016		Request for revision of norms	dt.15.12.2015

Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to DHI on 11.08.2016 for comments.

Case is deferred to 08.11.2016.

S.No.361

Case No. A/R-83	M/s. Precision Electronics Ltd.,	HQF.No.01/80/050/00034/AM15/D ES.I	Lic. No. & date
Meeting No.13/17	New Delhi	RA.F.No.05/24/040/00338/AM14	0510373913
Date: 27.09.2016		Request for fixation of norms	dt.18.12.2013

Decision: The Committee noted that the case has already been ratified in NC-I Meeting No.12/80 dated 13.09.2016 and accordingly decided to withdraw the case from the meeting.

S.No.362

Case No. A/R-93	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00232/AM16/D ES.I	Lic. No. & date
Meeting No.13/17		RA.F.No.03/95/040/00272/AM16	0310797134
Date: 27.09.2016		Request for fixation of norms	dt.09.07.2015

Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/80/2016-TSW/93-A/R dated 30.09.2016 as under:-

1. Net Empty weights of export items from Sl. No. 1 to 8 may be specified as 56.3 MT, 57.9 MT, 59.45 MT, 54.5 MT, 59.2 MT, 41.3 MT, 28.5 MT & 36.5 MT respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 38602 Meters(55067 Kgs.) on net to net basis as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 3788 Meters(5855 Kgs.) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 79 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 165992 Kgs. as 1.103 Kgs/Kg. content in the export products.
5. Quantity of import item at Sl. No. 4 may be allowed as 30 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 51144 Kgs. as 1.119 Kgs/Kg. content in the export products.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 & 6.
7. Quantity of import item at Sl. No. 5 may be allowed as 29931 Kgs. as 1.378 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 82943 Kgs. as 1.185 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 7 may be allowed as 5038 Kgs.

RA may take further necessary action accordingly.

HAD
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.363

Case No. A/R-94	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00496/AM11/D ES.I	Lic. No. & date
Meeting No.13/17		RA.F.No.03/95/040/00570/AM11	0310597405
Date: 27.09.2016		Request for revision of norms	dt.18.10.2010

Decision: The committee decided to modify the norms based upon the written recommendation of DIPP vide ID No. 12/80/2016-TSW/94-A/R dated 30.09.2016 as under:-

1. Net Empty weights of 976.304 MT, 91.324 MT, 216.076 MT 46.118 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively.
2. Total quantity of import items 1,2 & 3 put together may be allowed as 24.777 MT inclusive of 7.27 % wastage after 1/3rd recovery from scarp.
3. Quantity of import item at Sl. No. 10 may be allowed as 20 Nos. on net to net basis. However, duty free weight of this item may be allowed as 54.2 MT, after taking 20 % recovery from scarp.
4. Quantity of import item at Sl. No 38 may be allowed as 339123 meters (239903 Kgs.) on net to net basis with accountability clause.
5. Quantity of import item at Sl. No 40 may be allowed as 94772 meters (68374 Kgs.) on net to net basis with accountability clause.
6. Quantities of import items at Sl. No 41, 42, 44 & 45 may be allowed as 1.2 MT, 2.384 MT, 4.571 MT 4.433 MT respectively.
7. Quantities of import items at Sl. No. 46 & 47 put together may be allowed as 9004 Kgs.
8. Quantities of import items at Sl. No. 50 & 51 may be allowed as 54.873 MT & 8.910 MT respectively on net to net basis as claimed by the firm.

RA may take further necessary action accordingly.

S.No.364

Case No. A/R-95	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00386/AM16/D ES.I	Lic. No. & date
Meeting No.13/17		RA.F.No.05/24/040/00382/AM16	0510396342
Date: 27.09.2016		Request for fixation of norms	dt.16.11.2015

Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments.
Case is deferred to 08.11.2016.

S.No.365

Case No. A/R-96	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00383/AM16/D ES.I	Lic. No. & date
Meeting No.13/17		RA.F.No.05/24/040/00370/AM16	0510396303
Date: 27.09.2016		Request for fixation of norms	dt.10.11.2015

Decision: The Committee noted that the firm's request dated 18.08.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments.
Case is deferred to 08.11.2016.

S.No.366

Case No. A/R-97	M/s. Motherson Sumi Systems	HQF.No.01/80/050/00384/AM16/D ES.I	Lic. No. & date
Meeting No.13/17	Ltd., New Delhi	RA.F.No.05/24/040/00371/AM16	0510396302
Date: 27.09.2016		Request for fixation of norms	dt.10.11.2015

Decision: The Committee noted that the firm's request dated 21.07.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments.

Case is deferred to 08.11.2016.

S.No.367

Case No. A/R-98	M/s. Doowon Automotive	HQF.No.01/80/050/00148/AM17/D ES.I	Lic. No. & date
Meeting No.13/17	Systems India	RA.F.No.04/24/040/00195/AM16	0410161438
Date: 27.09.2016	Pvt. Ltd., Kanchipuram (TN)	Request for revision of norms	dt.17.12.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to MSME on 16.09.2016 for comments.

Case is deferred to 08.11.2016.


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

DEPARTMENT OF HI

DES-I Meeting 31/3/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
41	Botil Oil	510389059	As per sub committee report
51	Putzmeister	1710005879	Net to net GN-4 with accountability
70	Thermax	3110064996	Item1 to 4 as per C-1742 Item 5 to 7 -net to net GN-4 with accountability
77	Thermax	3110065035	Item1 to 4 as per C-1742 Item 5 to 7 -net to net GN-4 with accountability
137	Botil Oil	510392814	As per subcommittee report
142	Faiveley transport	410160040	GN-4
150	Alstom	310793229	Repeat of 310623219dt 24.3.2011 as requested by applicant except Item5 which is as per C-1647
173	Botil Oil	510393197	As per sub committee report

NC-I may take a view.

K.K.Tiwari

Dy DGFT

NC-I

H A a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

TEAM REPORT

22
27/9/16

Visit to M/s BOTIL OIL Manesar for ratification under para 4.17 of Exim Policy.

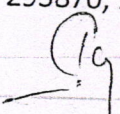
While considering the proposal of M/s BOTIL Oil, Manesar for ratification of adhoc input output norms under para 4.7 of Exim Policy for Oil field equipment, NC-I decided (vide File No 01/80/162/1034/AM12 /DES-I dated 17.02.2012) that a team of officers from DGFT, DHI and MSME may visit the factory of the applicant to see its manufacturing operations and assess wastages. Accordingly, a team consisting of officers listed at the last line, visited the factory premises of BOTIL Oil India on 31 March 2012 at Manesar, Haryana.

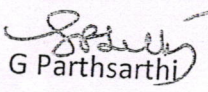
Shri WS Walia GM, and Shri Chadrashekhkar briefed about the manufacturing process, took the team around the factory and shown the products and machining operations going on there. They were requested to provide a copy of ERP data of material used for manufacturing a particular export product, but these are still awaited from the unit. However after observing the manufacturing process and wastage involved in different stages of manufacture, the team recommends the following:

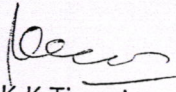
Export product	Inputs material	Recommendation for import
Cement Shoes	(i) Seamless Casing pipe	For these products there exist SION C-1624, 1625, and 1628 and these should also be made applicable to all OD sizes of seamless pipes.
Float Shoes		
Cementing Collars		
	(ii) Components	2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
-Packers	(i) Seamless Casing Pipe	Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
-Linear Hangers		
-Fluted casing	(ii) Components	
-Flow Coupling		
-Anchor Tubing		
-Lock Mandrel		
-Splined Expansion Joint		

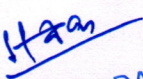
-The Components are recommended on net to net -basis with accountability clause..

Advance authorisation nos 0510-225643; 283074; 284479; 284482; 286716; 293271; 293870; 295211; 308174 and 320191 are recommended for ratification on above lines.


KK Funda
Asstt Director


G Parthsarthy
Dy DGFT


K.K. Tiwari
Industrial Adviser


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

40
27/9/16

Subject: AA no. 0710109372 dated 09.02.16 for M/s Dynamatic Technologies Ltd

Norms may be recommended as follows:-

- ~~Import of Relevant~~ items of import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME).

K.S. Sodhi
(K.S. Sodhi)
AD (ME)

Sh Haradhan Das, FTDO, DGFT, Udyog Bhawan, New Delhi
UO No TL-13024/133/2016-MMM&A-DCMSME dated 28.09.16

H2a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

45
27/9/16

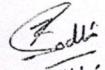
45
27/9/2016

Subject: AA no. 0710109533 dated 16.03.16 for M/s Dynamatic Technologies Ltd.

Norms may be recommended as follows:-

- ~~Import of Relevant~~ items of import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME).


28/9
(K.S. Sodhi)
AD (ME)

Sh Haradhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
UO No TL-13024/134/2016-MMM&A-DCMSME dated 28.09.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

54

27/9/2016

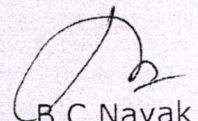
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Babcock for ratification of norms of AA no -3110066146 dt 16-05-16

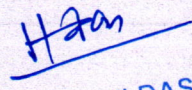
DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thermax Babcock. The firm may be asked to submit following information.

1. The description of export product is different at different places, SI no 12 of Annexure 12A, Engg drawing etc.
2. The firm may indicate the items made out of import item no 5 (SS Bars).
3. The firm may submit the weight balance for the export item.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
14-09-16

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(81)/16-TSW(B)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Subject: **AA no 0510398950** dtd 30.06.16 of M/s Chemico Synthetics Ltd

To: nc1.dgft@nic.in

Cc: haradhan.das@nic.in

Date: 09/07/16 04:57 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

62
27/9/2016

Sir

With reference to subject AA, import may be allowed as applied inclusive of 14% wastage on **Repeat basis** as per AA No 0510364981 dtd 09.09.13

Regards

K.S.Sodhi

AD-ME

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

31

S.No. 352
27/09/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/09/2016- Case No. A/R-61 (M/s TEMA India Limited) (Advance Authorization No. 0310797164 dated 10.07.2015)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-export product wise .
2. As per amendment sheet No. 3 dated 22.01.2016 attached with the Advance autorisation, quantity of import item at Sl. No. 1 (relevant Tubes) has been revised to 52270 Meters(59132 Kgs.). However, as per details submitted by the firm vide their letter dated 06.04.2016, requirement of import item No. 1 has been shown as 134935 Meters(125304 Kgs.) and the same may be clarified.
3. As per details submitted by the firm vide their letter dated 06.04.2016, weight of import items at Sl. No. 2, 3, 4 & 6 (Forgings) are more than the quantities in Advance Authorization and the same may be clarified.

Norms Committee may take a view

/ 30/09/16
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/80/2016-TSW/61-A/R dated 30/09/2016

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Subject: Amendment in AA

BHEL Chennai has requested for reduction in the quantity of the export weight from earlier ratified by Norms Committee due to reduction in overall pipe length during detailed engineering in sub-systems as under:

AA No. 0410108786 dated 23.10.2009

EP: Boiler Turbine Piping for 2X500MW Koderma TPP (Ratified EP Weight: 12391 MT)
Ref: DGFT ID 01/80/050/00466/AM12/DES-I dated 30.06.16

Inputs Reduction

- Item 1 Seamless CS Pipe from 1250 to 611 MT
- Item 2 Seamless AS Pipe from 1500 to 1276 MT
- Item 4 from 8000 to 260 No's
- Item 5 from 12 to 7 MT
- Item 9 from 60 to 29 No's
- Item 3,6,7,8,10,11,12 not imported – to be deleted.

AA No. 0410108868 dated 28.10.2009

EP: Boiler Turbine Piping for 2X500MW Durgapur (Ratified Weight: 12391 MT)
Ref: DGFT ID 01/80/050/00466/AM12/DES-I dated 30.06.16

Inputs Reduction

- Item 1 Seamless CS Pipe from 1250 to 344 MT
- Item 2 Seamless AS Pipe from 1500 to 1460 MT
- Item 4 from 8000 to 386 No's
- Item 5 from 12 to 7 MT
- Item 8 from 48 to 38 No's
- Item 9 from 60 to 3 No's
- Item 3,6,7,11,12 not imported – to be deleted.

AA No. 0410110351 dated 23.12.2009

EP: Steam Turbine Piping for 2X500MW Simhadri (Ratified EP Weight: 2663 MT)
Ref: DGFT ID 01/80/050/00682/AM10/DES-I dated 30.06.16

Inputs Reduction

- Item 1 Seamless CS Pipe from 930 to 883 MT
- Item 2 Seamless AS Pipe from 50 to 40 MT
- Item 4 from 3000 to 126 No's
- Item 3, 5 not imported – to be deleted.

AA No. 0410119697 dated 13.12.2010

EP: Steam Turbine Piping for 3X500MW Aravalli (Ratified EP Weight: 3995 MT)
Ref: DGFT ID 01/80/050/00776/AM11/DES-I dated 30.06.16

Inputs Reduction

- Item 1 Seamless CS Pipe from 1380 to 1288 MT
- Item 2 Seamless AS Pipe from 66 to 32 MT
- Item 4 from 3000 to 29 No's
- Item 3, 5, 6, 7 not imported – to be deleted.

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353 to 356
27/9/2016

AMENDMENT IN EXPORT PRODUCT WEIGHT							
AA No: 0410121382 Dt. 08.02.2011							
EP: STEAM TURBINE GENERATOR PIPING FOR 2X500MW VINDHYACHAL TPP							
SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	920	2	901	427	2	419
2	SEAMLESS AS PIPE	46	2	45	-	2	-
3	SEAMLESS SS PIPE	-	2	-	10	2	10
4	FITTINGS, FORGINGS	6	-	6	242	-	242
5	WELDING WIRES, ELECTRODES	-	-	-	-	-	-
6	HANGERCOMPONENTS - CLEVIS WITH BOLTS	-	-	-	36	-	36
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	-	-	50	-	50
	INDIGENOUS ITEMS ONLY	-	-	-	-	-	-
8	STRUCTURALS & PLATES	-	3	-	112	3	109
9	COMPONENTS	-	-	-	16	-	16
10	HANGERS AND SUPPORTS	-	-	-	50	-	50
	TOTAL	971		952	943		931

Total Supply weight (Import+Indigenous) / Export weight for the project = 1883 MT

Earlier ratified weight for the project = 2676 MT; Reduction in Export weight = 793 MT

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AGM / Materials Management
BHEL / Piping Centre
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AMENDMENT IN EXPORT PRODUCT WEIGHT
AA No: 0410121379 Dt. 08.02.2011
EP: STEAM TURBINE GENERATOR PIPING FOR 2X500MW RIHAND TPP

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	926	2	907	428	2	419
2	SEAMLESS AS PIPE	41	2	40	-	2	-
3	SEAMLESS SS PIPE	-	2	-	10	2	10
4	FITTINGS, FORGINGS	109	-	109	182	-	182
5	WELDING WIRES, ELECTRODES	-	-	-	-	-	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	-	-	36	-	36
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	-	-	50	-	50
	INDIGENOUS ITEMS ONLY	-	-	-	-	-	-
8	STRUCTURALS & PLATES	-	3	-	112	3	109
9	COMPONENTS	-	-	-	16	-	16
10	HANGERS AND SUPPORTS	-	-	-	50	-	50
	TOTAL	1,076		1,057	884		871

Total Supply weight (Import+Indigenous) / Export weight for the project = 1928 MT

Earlier ratified weight for the project = 2676 MT; Reduction in Export weight = 748 MT

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353-356
27/9/2016

AMENDMENT IN EXPORT PRODUCT WEIGHT							
AA No: 0410119697 Dt. 13.12.2010							
EP: STEAM TURBINE GENERATOR PIPING FOR 3X500MW ARAVALLI TPP							
SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	1,288	2	1,263	642	2	629
2	SEAMLESS AS PIPE	32	2	31	-	2	-
3	SEAMLESS SS PIPE	-	2	-	15	2	15
4	FITTINGS, FORGINGS	27	-	27	282	-	282
5	WELDING WIRES, ELECTRODES	-	-	-	-	-	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	-	-	54	-	54
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	-	-	69	-	69
	INDIGENOUS ITEMS ONLY	-	-	-	-	-	-
8	STRUCTURALS & PLATES	-	3	-	168	3	163
9	COMPONENTS	-	-	-	30	-	30
10	HANGERS AND SUPPORTS	-	-	-	75	-	75
	TOTAL	1,347		1,321	1,335		1,317

Total Supply weight (Import+Indigenous) / Export weight for the project = 2637 MT

Earlier ratified weight for the project = 3995 MT; Reduction in Export weight = 1353 MT

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353-356
27/9/2016

AMENDMENT IN EXPORT PRODUCT WEIGHT							
AA No: 0410110351 Dt. 23.12.2009							
EP: STEAM TURBINE GENERATOR PIPING FOR 2X500MW SIMHADRI TPP							
SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	883	2	866	618	2	606
2	SEAMLESS AS PIPE	40	2	39	-	2	-
3	SEAMLESS SS PIPE	-	2	-	10	2	10
4	FITTINGS, FORGINGS	73	-	73	190	-	190
5	WELDING WIRES, ELECTRODES	-	-	-	-	-	-
	INDIGENOUS ITEMS ONLY	-	-	-	-	-	-
6	STRUCTURALS & PLATES	-	3	-	158	3	153
7	HANGERS AND SUPPORTS	-	-	-	90	-	90
	TOTAL	997	-	978	1,066	-	1,049

Total Supply weight (Import+Indigenous) / Export weight for the project = 2027 MT

Earlier ratified weight for the project = 2663 MT; Reduction in Export weight = 636 MT

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353-356
27/9/16

AMENDMENT IN EXPORT PRODUCT WEIGHT							
AA No: 0410108868 Dt. 28.10.2009							
EP: BOILER TURBINE GENERATOR PIPING AND BALANCE OF PLANT PIPING FOR 2X500 MW DURGAPUR TPP							
SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	344	2	337	4,688	2	4,595
2	SEAMLESS AS PIPE	1,460	2	1,431	-	2	-
3	SEAMLESS SS PIPE	-	2	-	44	2	43
4	FITTINGS, FORGINGS	120	-	120	970	-	970
5	WELDING WIRES, ELECTRODES	7	-	7	-	-	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	-	-	100	-	100
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	-	-	260	-	260
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	6	-	6	-	-	-
9	SWITCHES	2	-	2	-	-	-
10	GAUGES	4	-	4	-	-	-
11	TRAPS	-	-	-	-	-	-
12	VALVES	-	-	-	-	-	-
	INDIGENOUS ITEMS ONLY	-	-	-	10	-	10
13	STRUCTURALS & PLATES	-	-	-	-	-	-
14	COMPONENTS	-	3	-	847	3	822
15	HANGERS AND SUPPORTS	-	-	-	10	-	10
	TOTAL	1,943		1,907	6,940		6,820

Total Supply weight (Import+Indigenous) / Export weight for the project = 8726 MT

Earlier ratified weight for the project = 12391 MT; Reduction in Export weight = 3665 MT

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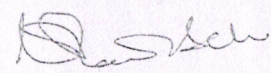
AMENDMENT IN EXPORT PRODUCT WEIGHT
AA No: 0410108786 Dt. 23.10.2009
EP: BOILER TURBINE GENERATOR PIPING AND BALANCE OF PLANT PIPING FOR 2X500 MW KODERMA TPP

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	611	2	599	4,588	2	4,496
2	SEAMLESS AS PIPE	1,276	2	1,251	-	2	-
3	SEAMLESS SS PIPE	-	2	-	44	2	43
4	FITTINGS, FORGINGS	130	-	130	960	-	960
5	WELDING WIRES, ELECTRODES	7	-	7	-	-	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	-	-	80	-	80
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	-	-	260	-	260
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	-	-	-	-	-	-
9	SWITCHES	2	-	2	-	-	-
10	GAUGES	-	-	-	-	-	-
11	TRAPS	-	-	-	-	-	-
12	VALVES	-	-	-	-	-	-
	INDIGENOUS ITEMS ONLY	-	-	-	10	-	10
13	STRUCTURALS & PLATES	-	-	-	-	-	-
14	COMPONENTS	-	3	-	848	3	823
15	HANGERS AND SUPPORTS	-	-	-	10	-	10
	TOTAL	2,026		1,988	6,810		6,692

Total Supply weight (Import+Indigenous) / Export weight for the project = 8680 MT

Earlier ratified weight for the project = 12391 MT; Reduction in Export weight = 3711 MT

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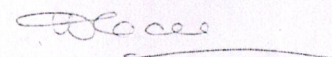
AMENDMENT IN EXPORT PRODUCT WEIGHT
AA No: 0410128794 Dt. 30.09.2011
EP: STEAM GENERATOR PIPING FOR 2X800 MW KRISHNAPATNAM TPP

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	1,107	2	1,085	341	2	334
2	SEAMLESS AS PIPE	1,507	2	1,477	-	2	-
3	FITTINGS, FORGINGS	137	-	137	166	-	166
4	WELDING WIRES, ELECTRODES	13	-	13	-	-	-
5	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	-	-	40	-	40
6	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	-	-	150	-	150
7	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	8	-	8	-	-	-
8	SWITCHES	-	-	-	-	-	-
9	GAUGES	-	-	-	2	-	2
10	TRAPS	-	-	-	-	-	-
11	VALVES	-	-	-	2	-	2
12	FLOW NOZZLE ASSEMBLY	-	-	-	-	-	-
13	ALLOY STEEL PLATES SA 387 GR 91 CL.2	192	3	186	-	-	-
	INDIGENOUS ITEMS ONLY	-	-	-	-	-	-
14	STRUCTURALS & PLATES	-	3	-	1,157	3	1,122
15	INSULATION	-	-	-	594	-	594
16	COMPONENTS	-	-	-	24	-	24
17	HANGERS AND SUPPORTS	-	-	-	28	-	28
	TOTAL	2,963		2,905	2,504		2,462

Total Supply weight (Import+Indigenous) / Export weight for the project = 5367 MT

Earlier ratified weight for the project = 8889 MT; Reduction in Export weight = 3522 MT

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